

(2019) 09 CHH CK 0177

Chhattisgarh High Court

Case No: MCC No. 887 Of 2019

Managing Director Chhattisgarh
State Civil Supplies Corporation
Limited And Ors

APPELLANT

Vs

Jitendra Kumar Vishwakarma
And Ors

RESPONDENT

Date of Decision: Sept. 27, 2019

Hon'ble Judges: Goutam Bhaduri, J

Bench: Single Bench

Advocate: V.R. Tiwari, Avinash Singh

Final Decision: Disposed Of

Judgement

Goutam Bhaduri, J

1. Heard.

2. The present MCC is filed for the modification of the order dated 18.07.2019 passed in WPC No.2347 of 2019.

3. Learned counsel for the applicants would submit that on 18.07.2019 when the order was passed in WPC No.2347 of 2019, he was present before

the Court and he has argued the matter on behalf of respondents No.2 to 4 but inadvertently his name has not appeared in the said order. Therefore,

he prays that his name may be mentioned in the order dated 18.07.2019 in WPC No.2347 of 2019 on behalf of respondents No.2 to 4.

4. Learned State counsel has not opposed the same.

5. In view of the above, it is directed that the name of Shri V.R. Tiwari, Advocate be mentioned in the order dated 18.07.2019 passed in WPC

No.2347 of 2019 on behalf of respondents No.2 to 4.

6. With the aforesaid observation, the MCC stands disposed of.